

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2287**  
**ANSWERED ON 16/12/2024**

**WATER MANAGEMENT IN MASTER PLAN OF DELHI**

**NO. 2287.                      SHRI A. D. SINGH:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the law under which the Master plan of Delhi has been prepared;
- (b) whether that law provides for what has to be included in the Master Plan;
- (c) whether that law also provides to include water management in the Master Plan;
- (d) if not, whether inclusion of water management in the Master Plan legally sustainable;
- (e) whether it will require amendments in the relevant law; and
- (f) if so, the details and the response of the Government thereto?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**(SHRI TOKHAN SAHU)**

- (a) The Master Plan for Delhi-1962 (first Master Plan), Master Plan for Delhi-2001 and Master Plan for Delhi-2021 (current Master Plan) were prepared by the Delhi Development Authority under Section 7 to 11 of Delhi Development Act, 1957.
- (b) to (f) Section 7 to 11 of the Delhi Development Act, 1957 read along with Delhi Development (Master Plan and Zonal Development Plan) Rules, 1959 outline the process and procedure for preparation of the Master Plan for Delhi. The Delhi Development (Master Plan and Zonal Development Plan) Rules, 1959 under its Section 4(3)(d) provides for “a public utilities plan” consisting of proposals for provision of water, electricity, drainage and disposal of sewage and refuse. Accordingly, the Perspective Plan for Infrastructure Services with respect to Water Supply and Sewerage for Delhi prepared by Delhi Jal Board (DJB), GNCTD has been incorporated as part of the Master Plan for Delhi.

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